

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2603**

TO BE ANSWERED ON THE 1ST AUGUST, 2017/ SHRAVANA 10, 1939 (SAKA)

RELIGIOUS CONVERSION

†2603. SHRIMATI RANJANBEN BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether religious conversion is taking place rapidly in various parts of the country;**
- (b) if so, whether the Government proposes to take any concrete and effective steps to check the same; and**
- (c) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJJU)**

(a) to (c): 'Public Order' and 'Police' are State subjects as per the Seventh Schedule of the Constitution of India. Hence prevention, detection, registration, investigation and prosecution of offences related to religious conversions are primarily the concerns of the State Governments/UT Administrations. Action is taken as per existing laws by the law enforcing agencies whenever instances of violation come to notice.

Some State Governments have enacted laws providing for the prohibition of conversion from one religious faith to any other religious faith by the use of force or inducement or by fraudulent means etc.